

certain suggestions with regard to export promotion.

Policy for development of Toy Industry

4504. DR. B.L. SHAIKESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have formulated or proposed to formulate a comprehensive policy for development of Toy Industry; if so, its salient features;

(b) whether it is a fact that some of the major companies in United States and Europe have started to tie up with the Indian manufacturers for carving out a niche for themselves in this industry;

(c) if so, which are these foreign companies and their Indian collaborators and the terms and conditions under which such collaborations have been approved by Government;

(d) whether any of these foreign companies have been allowed to import raw

materials for the manufacture of the range of their toys in India; and

(e) whether these foreign companies are permitted to repatriate any of their profits from India; if so, how much?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Government have not drawn up any specific policy for the development and regulation of the toy industry.

Mechanical toys and plastic toys are reserved for exclusive development in the small scale sector.

The item 'non-mechanical toys' was deleted in October, 1986 from the list of items reserved for exclusive development in the small scale sector.

(b) and (c). The following companies have been granted foreign collaboration approval for the manufacture of toys in the recent past:—

	Name of the Indian Party	Name of the foreign collaborators	Nature of collaboration
1.	M/s Kemp & Co. Ltd	M/s Mattel Inc., USA M/s Mattel Asia, Hong Kong.	Financial and Technical
2.	Shri K.S. Joseph (M/s Funkskool Ltd)	M/s Hazbro Inc., USA M/s Milton Bradly Inc., USA	Financial and Technical
3.	M/s Dinky Toys Ltd	M/s Bandai Co. Ltd., Japan	Technical
4.	M/s Micky Toys—Pvt Ltd. Bombay	M/s Playmobile, West Germany	Technical

(d) Import of raw materials which are not indigenously available will be governed in accordance with the import policy prevailing from time to time

(e) In the case of approved foreign collaborations, repatriation of profits/dividends by foreign investors on their equity

participation in Indian companies is allowed without restriction, subject to payment of the applicable Indian Taxes.

Applications for setting up automobile industry recommended by Tamil Nadu

4505. SHRI R. JEEVARATHINAM: Will

the Minister of INDUSTRY be pleased to state:

(a) the number of applications received by Union Government duly recommended by the State Government of Tamil Nadu for setting up automobile industry in Tamil Nadu;

(b) how many applications have been considered and licences issued so far; and

(c) how many applications are pending and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) An application for industrial licence and foreign collaboration has been received from M/s. Asian Vehicle Industries Ltd. for setting up a new unit for the manufacture of passenger cars. The company has proposed three alternative locations for this unit in Andhra Pradesh, Pondichery and Tamil Nadu. The Govt. of Tamil Nadu has recommended this unit to be set up in Tamil Nadu.

(b) and (c). No final decision has been taken on this application and this will be considered in the light of the automobile policy which is being formulated by the Government.

[*Translation*]

**Refund of registration amount by
Andhra Pradesh Scooters**

4506. SHRI SARFARAZ AHMAD: Will the Minister of INDUSTRY be pleased to state.

(a) the number of persons applied for the refund of registration fee from M/s. Andhra Pradesh Scooters, Patancheru, district Medak (Andhra Pradesh) during the last three years.

(b) the number of applications out of them to whom the registration fee was

refunded and the number of those to whom it was not refunded separately;

(c) the reasons for delay in refunding the registration fee;

(d) whether Government propose to issue instructions to the company to refund the amount of registration fee immediately to the applicants; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) As reported by the Company, 3,54,415 persons have requested for refund of registration fee during the last three years.

(b) and (c). As reported by the Company, till end of September, 1986, registration fee was refunded to 3,05,284 no. of applicants. The no. of applicants where refund has not been made is 49,131. The delay in refunding the registration fee, as reported by the company, has been mainly because of non-compliance of certain formalities by the applicant and non-availability of funds already deployed in other Corporate units.

(d) Government have issued guidelines to the automobile manufacturers to arrange early refund of advance money after cancellation of the booking.

(e) Does not arise.

[*English*]

Encouragement to Cement Industry

4507. SHRI VIRDHI CHANDER JAIN: Will the Minister of INDUSTRY be pleased to state:

(a) the outline of plan of action for affording special encouragement for scientific and technological development in small scale sector, especially for employment-oriented schemes;